

Through Video Conference via Cisco WebEx.

CBI Case No. 424/2019
CBI v. Dalip Singh & Ors.

01.10.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with HIO Sub Inspector Sumit Kumar and Consultant Sh. C. K. Sharma.

Accused No. 1 Dalip Singh is absent.
Accused No. 2 Pranjal Joshi in person.
Accused No. 3 Harbans Rai Singhal in person.

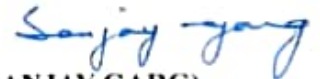
Ms. Tusharika Mattoo, counsel for accused No. 1.
Sh. Deepak Bhadana, counsel for accused Nos. 2 & 3.

HIO SI Sumit Kumar submits that the copy of the order dated 24.08.2020 has been served upon the concerned service providers but they have reported that the requisite data is not available with them and that they have sought time to retrieve and preserve the same. He is directed to pursue the matter with the concerned service providers and submit the compliance report positively before the next date.

Voice spectrography report from the FSL is still awaited. Let a reminder be sent to the Director, FSL through the HIO with the request to expedite the process. HIO is directed to obtain the report and place it on record before the next date.

Re-list for arguments on charge on **15.10.2020**. HIO is directed to join the proceedings on the said date.

A copy of the order be sent to the computer branch for uploading the same on website. Copy of the order be also provided to the CBI through electronic mode.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/01.10.2020.